

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Service Tax Appeal No. 10337 of 2015
ST/CO/10407 /2015

[Arising out of OIA-CCESA-VAD-AAP-II-SSP-013-2014-15 dated 28/11/2014 passed by
Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

C.C.E. & S.T.-Surat-I

.....Appellant

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat - 395001

VERSUS

Central Industrial Security Force

.....Respondent

Cisf Unit,
Kaps, Kakrapar, Tapi, Gujarat

APPEARANCE:

Shri. Prakash Kumar Singh, Superintendent (AR) for the Appellant
None appeared for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU

FINAL ORDER NO. A/ 10345 /2022

DATE OF HEARING: 11.04.2022
DATE OF DECISION: 11.04.2022

RAMESH NAIR

Learned Authorized Representative appearing for the Revenue submits that the department wish to withdraw the appeal on the ground of litigation policy as the amount involved is less than Rs.50 lakhs.

2. Accordingly, appeals are dismissed as withdrawn. CO also stands disposed off.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Prachi